

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-117
IB-145(ND)/2020

IN THE MATTER OF:

Magica Facility Management Services.

Vs.

Innovative Facility Solutions Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 06.07.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Kailash Chandra and Ms Ishita Sehgal, Advocates

For the Respondent

:

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. No one is present on behalf of Corporate Debtor at the time of hearing. The Counsel for the Operational Creditor has prayed for grant of time for filing the rejoinder. Two weeks time is granted for filing rejoinder. Post the matter after four weeks.

List the matter on 31.08.2021.

—sd—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

—sd—

(P.S.N PRASAD)
MEMBER (JUDICIAL)